

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

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ORDERS OF THE BENCH

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**Date of Order: 25.09.2012**

OA No. 658/2012

Mr. Arun Sharma, counsel for applicant.

By way of filing the present O.A., the applicant has prayed that by an appropriate order or direction, the impugned letter dated 20.04.2012 (Annexure A/1) may kindly be quashed and set aside, with further prayer that the respondents may be directed to modify the order dated 15.09.2011 (Annexure A/4) sanctioning annual grade increments by granting benefits to the applicant on actual basis for training period from 07.04.2008 to 08.05.2011.

2. From bare perusal of the pleadings as well as documents available on record, it reveals that the applicant has filed representation dated 30.01.2012 (Annexure A/13) before the respondents, which is still pending for consideration before the respondents. In view of this, I deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the representation dated 30.01.2012 (Annexure A/13) by passing a reasoned and speaking order.

3. Consequently, the respondents are directed to consider and decide the representation of the applicant dated 30.01.2012 (Annexure A/13) strictly in accordance with the provision of law and shall pass a reasoned and speaking order expeditiously but in any case not later than a period of two months from the date of receipt of a copy of this order.

4. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application.

5. With these observations and directions, the Original Application stands disposed of with no order as to costs.

*K. S. Rathore*  
(JUSTICE K.S. RATHORE)  
JUDICIAL MEMBER

Kumawat